NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P. No. 261/(MAH)/2017

CORAM:

SHRI B. S. V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2018

NAME OF THE PARTIES: Pioneer Publicity Corporation Pvt. Ltd.

Vs

Skytel Networks Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016

ORDER

TCP 261/I&BP/NCLT/MB/MAH/2017

For the Petitioner has not given date of default in column No.2 "Particulars of Operational Creditor", the Petitioner is hereby directed to cure the defect by filing additional affidavit and by intimating the same to the Corporate Debtor.

List this matter on 5.3.2018.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)